

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

Original Application No. 775 of 2005

Indore, this the 19th day of October, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Smt. Kashi Bai, Wife of late Shri
Rajkishor, aged about 51 years,
R/o. House No. RB 41/9, Followers
Line, MCTE, Mhow, District-Indore,
(Madhya Pradesh). ... Applicant

(By Advocate - Shri Nitin Bhati on behalf of Shri Deepak
Okhade)

V e r s u s

1. Union of India, through - Dte
General of Signals (Sigs 4(c)),
General Staff Branch, Army Head
Quarters, DHQ, PO, New Delhi,
110 011.
2. Commandant of Dursanchar
Inginiyari Sainya College,
Military College of Telecommunication
Engineering, Mhow (MP),
453 441.
3. Dursanchar Inginiyari Sainya Collage,
Military College of Telecommunication
Engineering, Mhow, (MP).

Through - Head of the Department,
Dursanchar Inginiyari Sainya
College, Mhow, District-Indore
(MP). ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant
has claimed the following main relief :

"(i) to direct the respondents concerned to
permit the applicant to reside in the accomodati-
on in question."

3. The brief facts of the case are that the
applicant is the wife of the deceased Government servant.

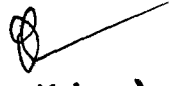
The husband of the applicant was working as Sweeper and he

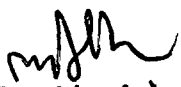
ndh died in harness on 13th September, 2003. The applicant

has made a request to the respondents to permit her to continue in the Government accommodation which is under occupation for some more time. We find that the respondents vide their letter dated 19th August, 2004 had informed the applicant that they can permit her to stay in the Government accommodation for^v further period of two years provided that she can submit a certificate from the 'Civil Mahakma'. According to the applicant she has obtained the certificate and submitted the same to the concerned authority alongwith the representation dated 8th August, 2005. The said representation is yet to be decided by the respondents. Hence, this Original Application is filed.

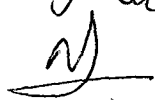
4. Keeping in view the facts and circumstances of the case, we are of the considered view that ends of justice would be met if we direct the respondents to consider and decide the representation of the applicant dated 19th August, 2004 for further extension of time to continue in the said Government accommodation, within a period of 4 weeks from the date of receipt of a copy of this order by passing a speaking, detailed and reasoned order. We do so accordingly. The learned counsel for the applicant is directed to send a copy of this order alongwith the copy of the petition to the respondents immediately.


5. Accordingly, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

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